

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 263/MP/2024

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with addendum No. 1 dated 20.12.2013, as well as the order of this Commission dated 13.8.2021 in Petition No. 6/SM/2021 and Order dated 8.1.2024 in Petition No. 261/MP/2022, seeking approval of the final capital cost of the De-NOx system and the Auxiliaries and determination of the supplementary tariff on account of the same.

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : TANGEDCO

Date of Hearing: **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Ms. Divya Chaturvedi, Advocate, DIL
Ms. Srishti Rai, Advocate, DIL
Shri Rikit Shahi, Advocate, DIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the final capital cost of the De-NOx system and the Auxiliaries and the determination of the supplementary tariff on account of the same.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice;

(b) The Petitioner shall submit the following additional information, after serving a copy to the Respondent on or before **25.11.2024**:

- i. The reasons for the increase in total hard capital cost of De-NOx system from the projected cost provisionally approved, along with justification and supporting documents, thereof;*
- ii. Details of cost of the dismantled equipment(s), i.e., De-capitalized value of the dismantled items for the installation of De -NOx system and the Auxiliaries in Unit-2 of the generating station;*



iii. The copy PG test report at the time of plant commissioning as well as after commissioning of the De-NOx system, the MPCB certificate or other documents for ensuring emission norms achieved in respect of the subject installation of De -NOx System and the Auxiliaries in compliance with the MoEF & CC notification;

iv. Delay in the completion of various milestone activities along with the supporting documents, in respect of installation of De -NOx system and the Auxiliaries in Unit-2 of the generating station in the following format:

Sl. No	Milestone Activities	Scheduled date of completion as per L1 Schedule		Actual date of completion		Reason (s) for delay	Details of LD recovered from the vendor, if any
		From	To	From	To		
1.	Combustion Modification System for Unit-2						
2.	Any other work						

v. Summary of the data submitted to CPCB for the years 2020-21, 2021-22 and 2022-23 as per the format below:

2020-21, 2021-22 and 2022-23	Total No. of times NOx value exceeded 450 mg/Nm3 limit on 15 min average data
	Unit-2
<450	
>450	
Total	
2020-21,2021-22 and 2022-23	Total % NOx value exceeded 450 limits on 15 min average data
	Unit-2
<450	
>450	

(c) The Respondent is permitted to file its reply on or before **11.12.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.12.2024**. The parties shall complete their pleadings within the due dates mentioned.

3. The matter shall be listed for hearing on **7.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

